

**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

**C.P. No. 49/397-398/CLB/MB/2011(Old)
TP. No 19/397-398/NCLT/AHM/2016(New)**

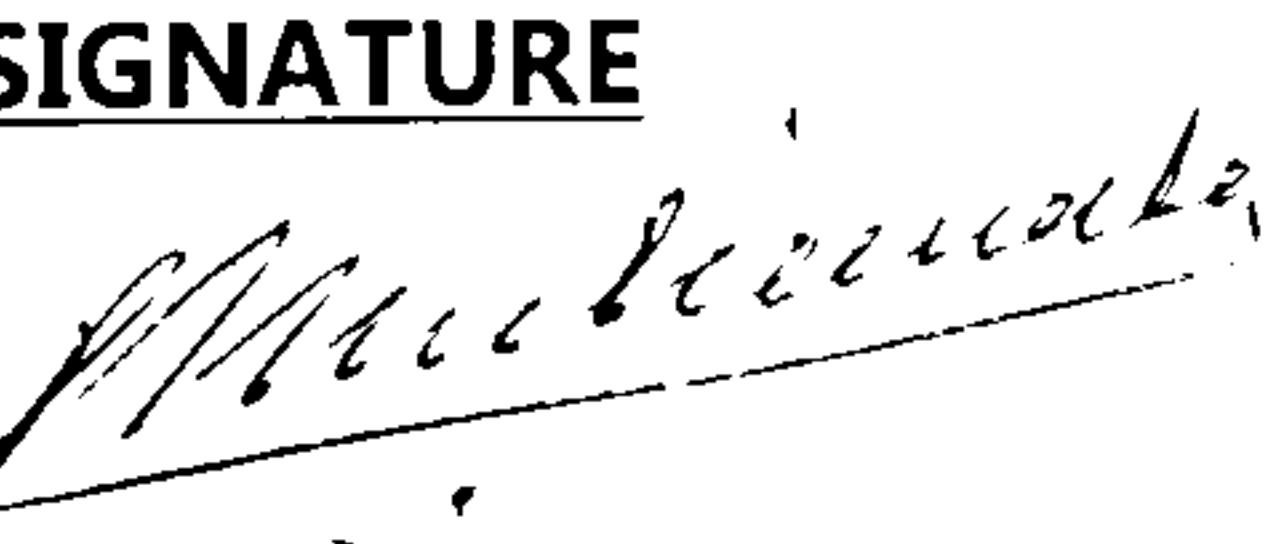
Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 02.09.2016**

Name of the Company: Dilip Narpatlal Shah & Ors.
V/s.
Millenium Knit Pvt. Ltd. & Ors.

Section of the Companies Act: Section 397-398 of the Companies Act, 1956

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	PAVAN S. GODEAWALA	ADVOCATE	PETITIONERS	
2.	CHETAN K. PANDYA	Resp no. 1 to 3 ORDER		

Counsel for petitioner present. Mr. Chetan K. Pandya filed Vakalatnama for R- 1,2,3. He offers to file Vakalatnama for R-4. It is represented that pleadings have been completed and matter is coming up for final hearing.

Counsel for petitioner has some urgency.

Hence, list the matter on 18.10.2016 for final hearing.


(**BIKKI RAVEENDRA BABU**)
MEMBER JUDICIAL

Dated this 2nd day of September, 2016